The Indian Partnership (Kerala Amendment) Act, 1973

Act 25 of 1973

Keyword(s):
Central Act Amendment, The Indian Partnership Act, 1932
Act 25 of 1973

THE INDIAN PARTNERSHIP (KERALA AMENDMENT) ACT, 1973[1]

An Act to amend the Indian Partnership Act, 1932, in its application to the State of Kerala.

Preamble.— WHEREAS it is expedient to amend the Indian Partnership Act, 1932, in its application to the State of Kerala;

Be it enacted in the Twenty-fourth Year of the Republic of India as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Indian Partnership (Kerala Amendment) Act, 1973.

(2) It extends to the whole of the State of Kerala.

(3) It shall come into force at once.

2. Substitution of new Schedule for Schedule I.—For Schedule I to the Indian Partnership Act, 1932 (Central Act 9 of 1932), the following Schedule shall be substituted, namely:—

SCHEDULE I

Maximum Fees

[See sub-section (1) of section 71]

<table>
<thead>
<tr>
<th>Document or act in respect of which the fee is payable</th>
<th>Maximum fee</th>
</tr>
</thead>
<tbody>
<tr>
<td>Statement under section 58</td>
<td>Fifteen rupees</td>
</tr>
<tr>
<td>Statement under section 60</td>
<td>Five rupees</td>
</tr>
<tr>
<td>Intimation under section 61</td>
<td>Five rupees</td>
</tr>
<tr>
<td>Intimation under section 62</td>
<td>Five rupees</td>
</tr>
<tr>
<td>Notice under section 63</td>
<td>Five rupees</td>
</tr>
<tr>
<td>Application under section 64</td>
<td>Five rupees</td>
</tr>
<tr>
<td>Inspection of the Register of Firms under sub-</td>
<td>Two rupees for inspecting</td>
</tr>
</tbody>
</table>
section (1) of section 66

Inspection of documents relating to a firm under sub-section (2) of section 66

Copies from the Register of Firms

one volume of the Register

Two rupees for the inspection of all documents relating to one firm

Fifty paise for each hundred words or part thereof.”